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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1115 of 1987

Mohd. Haneef	...	Applicant
Versus		
508, Army Base Workshop, Allahabad and another.	...	Respondents
<u>Hon'ble Mr. Maharaj Din- Member(J)</u> <u>Hon'ble Miss Usha Sen - Member(A)</u>		

(By Hon. Mr. Maharaj Din- J.M.)

The applicant in this application has sought the relief to quash the removal order dated 30th September, 1974 (Annexure-4 to the petition).

2- The applicant was appointed as labourer in 508, Army Base Workshop Allahabad Fort, Allahabad. The services of the applicant were terminated on the basis of the departmental enquiry held against him.

3- The applicant, thus, has challenged the order the order of removal dated 30-09-1974. The applicant has preferred an appeal against the ^{removal} ~~dismissal~~ order which was disposed off vide order dated 10-03-1975 but the same has not been impunged in this application. The applicant, however, preferred representations against the order of removal from service which were disposed off vide orders dated 12-03-1976 (Annexure CA-2) and 15-10-1976 (Annexure CA-3). The last and final order dated 23-02-1980

was passed informing the applicant that the ^{1/2} review petition before the President of India was preferred by him so no action could be taken in the matter. The present application has been filed on 12-11-1987 whereas the last order was communicated to the applicant is dated 23-02-1980. The applicant has filed the copy of the

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last order as Annexure-3 in which there is tampering in the date of the order. The respondent has, however, filed photostate copy of the original order dated 23-02-1980 (Annexure CA-7) in which the date of the order is clearly written as 23-02-1980. This date in Annexure-3 to the petition has been interpolated as 22nd February, 1987 to show that the case was filed within limitation. The applicant, thus, has misrepresented the facts and is not entitled to get any relief from this court.

4- In view of these facts and circumstances of the case, the application is dismissed as ~~also~~ barred by the limitation with no order as to the costs.

Utk. An

MEMBER-Administrative.

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MEMBER-Judicial

Dated: Allahabad

January 06, 1994.

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